

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OOA No. 1729/2003

New Delhi, this the 11th day of May, 2004

Hon'ble Shri S.K. Naik, Member (A)

Saroi
w/o Jai Bhagwan
Village Jhandapur H No.527
PO CEL Sahibabad, Ghaziabad
(Shri Rajeev Kumar, Advocate, not present) .. Applicant

versus

General Manager
Telecommunication
Dt. Ghaziabad, UP .. Respondent
(Shri Mohit Srivastava, Advocate, proxy for
Shri M.M. Sudan, Advocate)

ORDER(oral)

Earlier on 28.4.2004, counsel for the applicant was accorded special consideration in the form of adjournment for adjudication on the point of jurisdiction, as the counsel for the respondents had contended that this Tribunal has no jurisdiction in the matter, the applicant being an employee on daily wage basis as part-time sweeper under BSNL. Subsequently also counsel for the applicant has been seeking adjournment without addressing the main issue of jurisdiction.

2. Since BSNL is not notified especially with regard to Group C and D employees this Tribunal, I am afraid, has no jurisdiction in the matter. Moreover the applicant was a part-time sweeper engaged by BSNL. In the circumstances, the OA is dismissed for want of jurisdiction.

Naik
(S. K. Naik)
Member (A)

/gtv/